

[9 March, 2000]

RAJYA SABHA

(a) whether Central Vigilance Commission have received requests to publish the names of those people or organisation who have taken a large amount of loan from the banks and have not made repayment thereof within the stipulated period;

(b) if so, the date when Government received this request; and

(c) whether Government have taken any decision on this request; if so, the details thereof?

THE MINISTER OF STATE OF THE DEPARTMENT OF PERSONNEL AND TRAINING AND DEPARTMENT OF PENSION AND PENSIONERS' WELFARE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI VASUNDHARA RAJE): (a) No, Sir.

(b) and (c) Does not arise.

Legal status of CBI

1606. **SHRI GOVIND RAM MIRI:** Will the PRIME MINISTER be pleased to state the legal status of Central Bureau of Investigation?

THE MINISTER OF STATE OF THE DEPARTMENT OF PERSONNEL AND TRAINING AND DEPARTMENT OF PENSION AND PENSIONERS' WELFARE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI VASUNDHARA RAJE): The Central Bureau of Investigation was set up by Resolution No. 4/31/61-T dated 1.4.1963 of the Government of India. It derives its powers and jurisdiction from the Delhi Special Police Establishment Act, 1946.

The role and functioning of the CBI have come under detailed scrutiny of the Supreme Court in Writ Petition (Criminal) Nos. 340—343 / 1993, popularly known as the Vineet Narain Case.

Disabled Persons Appointed in the Central Government Services

1607. **SHRI AMAR SINGH:** Will the PRIME MINISTER be pleased to state:

(a) what is the statutory percentage of reservation in Central Government Services for the disabled person and how many people have since been appointed in the offices under Central Government and its Undertakings;